

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Application No. 265 of 2017 (SZ)  
and  
M.A.No.216 of 2017 (SZ)  
(Application No.119 of 2017 and M.A.No.281 of 2017  
Transferred from Kochi Circuit Bench)

**Applicant(s)**

N.G. Soman, Ambalamedu P.O.,  
Ernakulam

**Vs.**

**Respondent(s)**

Bharat Petroleum Co. Ltd.,  
Kochi & 5 others

**Legal Practitioners for applicant(s)**

Sri. K.J. Sunil

**Legal practitioners for respondent(s)**

Note of the Registry	Orders of the Tribunal
Order No. 31	<p>Date: 21<sup>st</sup> December, 2017</p> <p><b><u>Application No. 265 of 2017 and M.A. No. 216 of 2017</u></b></p> <p>It is submitted by Mrs.Rema Smrithi, the learned counsel that the lawyers appearing in the Kochi Circuit Bench are not aware of the posting dates and that could be the reason for the failure to appear.</p> <p>It is seen that after the stoppage of Kochi Circuit Bench, all the cases were transferred to the Southern Bench and were posted and called on a particular day. When there was no representation by any of the counsel, evidently, what the learned counsel Mrs. Rema Smrithi submitted could be true.</p> <p>In such circumstances, the Registry is directed to put a detailed list on the Notice Board showing the earlier numbers and present numbers of all the cases with the respective posting dates and copy of the same shall also be</p>

	<p>sent to the Advocates Association, High Court of Kerala, so that at least on the next posting dates onwards, the counsel could appear.</p> <p>List the matter on 08.01.2018.</p> <p>.....J.M. (Justice M.S. Nambiar)</p>
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